

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SOYUZSNAB INDIA PRIVATE LIMITED

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| 1. | Name Of Corporate Person | Soyuzsnab India Private Limited |
| 2. | Date of Incorporation of Corporate Person | 29/07/2020 |
| 3. | Authority under which Corporate Person is Incorporated/ Registered | Roc-Mumbai |
| 4. | Corporate Identity Number /Limited Liability Identity Number of Corporate Person | U15400MH2020PTC342901 |
| 5. | Address of the Registered Office and Principal Office (If Any) of Corporate Person | Office No.601 Sai Plaza CTS NO 761/1 & 2 near telephone exchange Andheri Kurla Road, Sakinaka, Mumbai City, Mumbai, Maharashtra, India, 400070 |
| 6. | Liquidation Commencement Date of Corporate Person | 8 th April 2025 |
| 7. | Name, Address, Email Address, Telephone Number and The Registration number of the Liquidator | Sunil Gajanan Nanal C/o KANJ and Co LLP, Company Secretaries, 3-4, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 Permanent Address Flat No. 8, Priyanjali, Lane No.6 , Dahanukar Colony. Kothrud, Pune – 411038 Email:sunil.nanal@kanjcs.com IBBI/IPA-002/IP-00194/2017-18/10560 |
| 8. | Last date for submission of claims | 8 th May 2025 |

Notice is hereby given that the Soyuzsnab India Private Limited has commenced voluntary liquidation on 8th April 2025.

The stakeholders of Soyuzsnab India Private Limited are hereby called upon to submit a proof of their claims, on or before 8th May 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date:11/04/2025
Pune

Sunil Gajanan Nanal
Liquidator
IBBI/IPA-002/IP-00194/2017-18/10560

PUBLIC NOTICE

Notice is hereby given that, under the instructions of my client, who is investigating the title of Amritlal Lakhamsi Shah ("Owner")...

As my client is intending to purchase and acquire, the undermentioned Property and all his right, title, interest, benefits, advantages, etc. in respect thereof...

Any person(s)/entitles including inter alia any individual, Hindu Undivided Family, a company, bank(s), and/or financial institution(s)...

SCHEDULE (Description of the Property)

Premises viz. Shop/Garage No. 25 situated in the building known as "Dilkhush Building" (also known as "Dilkoosha") standing on all that piece and parcel of land bearing Plot No. 5A...

Dated this 11th day of April, 2025 Karansingh Shekhawati, Advocate, Add : 5A, 5th Floor, C/o SHS Chambers, Bakhtawar Building, Nariman Point, Mumbai-400021

PUBLIC NOTICE

On behalf of my client, I am investigating the title of Saurabh Mukesh Parekh in respect of Shop no. C-134 adm. 303 sq. ft. carpet area on ground floor in Vashi Plaza Commercial Premises Co. Op. Society Ltd....

Date: 11-04-2025 Sd/- RAKESH G. JAIN ADVOCATE HIGH COURT 2/20, Kesar Building, 201/211, Princess Street, Mumbai - 400 002



Recovery Department, 2nd Floor, Madhukunj, P-52, MIDC, Phase-II, Sonarpada, Kalyan shil Road, Dombivli (East), District Thane-421 204. Telephone No.: 0251-2875000/2875119

POSSESSION NOTICE

APPENDIX-IV (See Rule 8(i)) For Immovable Property Whereas, The undersigned being Authorized Officer of the Dombivli Nagari Sahakari Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 17/08/2022 calling upon the Borrower Mr. Ashok Nathu Sonawane and others to repay the amount mentioned in the Demand notice bearing Rs.26,33,683.58 (Rupees Twenty Six Lakh Thirty Three Thousand Six Hundred Eighty Three and Paise Fifty Eight Only) as on 03/08/2022 together with further interest thereon, within 60 days from the date of the said notice.

The Borrower/Co-Borrowers/Mortgagors/Guarantors having failed to repay the said amount, notice is hereby given to the Borrower/Mortgagor and the public in general that the undersigned on 09/04/2025 through Court Commissioner, Nashik has taken physical possession of the property described herein above, in exercise of powers conferred under Sub-Section (4) Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules in pursuance of order dated 20/02/2024 u/s. 14 of the said Act issued by the Hon'ble Chief Judicial Magistrate, Nashik.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of All that piece and parcel of property bearing Row House on Plot No. 49, area adm 45.48 sq.mtrs and construct thereon area adm.31.11 sq. mtrs. in "Sai Prasad Row Houses" out of S.No-30/1,31/1A, 34/2, 35/1 situated at Kamatwade, Tal. & Dist. Nashik and bounded as follows: East : 3 Mtrs road West : 3 Mtrs road South : Plot No-50 North : Plot No-48

Date : 09/04/2025 Place : Nashik. Sd/- (Mr. Shashikant Sakharum Gawade) Authorized Officer (Dombivli Nagari Sahakari Bank Ltd.)

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the right, title and interest of (1) MS. ASHMI PAREKH, (2) MS. NIRALI PAREKH and (3) MR. ADITYA PAREKH, to the Property more particularly described in the Schedule hereunder written.

Any person or persons having any share, right, title, interest, estate, claim or demand against or to or upon or in the Property or any part thereof mentioned in the Schedule hereunder written whether by way of Floor Space Index (FSI), Transferable Development Rights (TDR), sale, assignment, bequest, gift, exchange, encumbrance, lease, tenancy, license, mortgage, charge, pledge, covenant, devise, lien, transfer, lis-pendens, maintenance, sub-lease, sub-tenancy, trust, partition, acquisition, requisition, inheritance, easement, attachment, possession, reversionary rights or otherwise or rights of any nature whatsoever or order/deed/judgement of any Court, option agreement or any kind of agreement or otherwise whatsoever and whatsoever, are hereby required to intimate the same in writing along with supporting documentary proof based on which such claim is being raised to the undersigned at 61-62, Free Press House, 6th Floor, 215, Free Press Journal Marg, Nariman Point, Mumbai - 400 021 within 14 (fourteen) days from the date of publication of this Public Notice, failing which, any such right, title, interest, claim or demand, if any, shall be considered as waived and/or abandoned.

THE SCHEDULE HEREINABOVE REFERRED TO: (Description of the Property)

ALL THAT 5 (five) fully paid-up shares of Rs. 50/- (Rupees Fifty each) bearing Distinctive Nos. 21 to 25 (both inclusive) comprised under Share Certificate No. 5 dated 7th January, 1997 issued by Vithalnaray Co-operative Housing Society Limited together with piece and parcel of leasehold land admeasuring about 1002 square yds. equivalent to 838.10 sq. mtrs. or thereabouts bearing Plot No. 4, CTS No. 284 of Village Juhu, Mumbai Suburban District and situated at JVPD Scheme, Vile Parle (West), Mumbai - 400 049 and which said leasehold land bearing CTS No. 284 of Village Juhu is bounded as under:

On or towards the North: By Plot No. 5 On or towards the West: By Plot No. 25 On or towards the East: By 100 ft. Road On or towards the South: By Plot No. 3

Dated: 11th day of April, 2025 For DHRUVE LILADHAR & CO. Advocates, Solicitors & Notary Established in 1957 Sd/- Mr. Darshan R. Mehta (Partner) 61-62, Free Press House, 6th Floor, 215, Free Press Journal Marg, Nariman Point, Mumbai - 400 021.

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF SOYUSZNAB INDIA PRIVATE LIMITED

Table with 2 columns: S.No. and Name of Corporate Person. Includes details for Soyuzsnab India Private Limited, including incorporation date, registered office, and liquidation commencement date.

Notice is hereby given that the Soyuzsnab India Private Limited has commenced voluntary liquidation on 8th April 2025. The stakeholders of Soyuzsnab India Private Limited are hereby called upon to submit a proof of their claims, on or before 8th May 2025 to the liquidator at the address mentioned against item 7.

Date: 11/04/2025 Place: Pune Sunil Gajanan Nanal Liquidator IBBI/IPA-002/IP-00194/2017-18/10560

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION PETITION NO. 2781 OF 2024

Petition for Probate of the Last Will and Testament Urmila Anant Oka, Hindu, Indian, Inhabitant of Mumbai, a Widow, Occupation : Housewife, who was at the time of her death residing at A/7, Lokmanya Nagar, T.H. Kataria Marg, Mahim, Mumbai - 400016.Deceased. Anirudha Anant Oka, Aged 68 Years, Hindu, Indian, Inhabitant of Mumbai, Occupation: Business, residing at J/150, Lokmanya Nagar, T.H. Kataria Marg, Mahim, Mumbai - 400016 being one of the Executor named Under the last Will and Testament of the deceased above named.Petitioner.

In case you intend to oppose the grant of Probate, you should file in the office of the Prothonotary and Senior Master a caveat within 14 Days from the service of this citation upon you. You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees. WITNESS SHRI ALOK ARADHE at Bombay, aforesaid this 07th Day of April, 2025.

Sd/- For Prothonotary and Senior Master (SEAL) Sd/- Sealer, The 08th Day of April, 2025 Mrs. Rajashri Nadiger (Advocate for the Petitioner)

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients i.e. M/S. IMAGINE NETWORKS are owners in respect of the Commercial Premises bearing Office No. 03 on the Ground Floor along with Basement Premises No. 03 in the Building known as Ujagar Chambers of Ujagar Chamber Premises Co-operative Society Ltd., (Registration No. MUM / WM / GNL / O / 11538 / 2015-2016/2015) (hereinafter referred to as "the said Society"), situated at Sub Plot No. 2E, Opp. Deonar Bus Depot, Sunder Baug, Off Sion Trombay Road, Deonar, Mumbai - 400 008 (hereinafter referred to as "the said Premises") together with 20 fully paid up shares of Rs. 50/- each of the said Society bearing Distinctive Nos. 41 to 60 (both inclusive) incorporated in the Share Certificate No. 3 (hereinafter referred to as "the said Shares"). The chain of documents in respect of the said Premises are (i) The First Agreement dated 25th December 2004 was executed between M/S. UJAGAR DEVELOPERS and M/S. DEEVESH MANUFACTURING COMPANY PVT. LTD. AND (ii) The Second Agreement i.e. Sale Deed dated 30th December 2013 was executed between M/S. DEEVESH MANUFACTURING COMPANY PVT. LTD. and M/S. IMAGINE NETWORKS. The said Original Second Agreement in respect of the said Premises is lost / misplaced and even after diligent search the same is not traceable. If any person/s / Bank / Financial Institutions is having custody of the said Original Second Agreement in respect of the said Premises or any right, title, interest, claim/s or demand upon, against or in respect of the said Premises or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, predecease-in-title, inheritance, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s/howssoever, family arrangement / settlement, decree or order of any Court of Law or any other authority, contracts, agreements, development rights or otherwise of whatsoever nature are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (Fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from encumbrances. Mumbai, Dated this 11th day of April 2025.

Sd/- VIKAS THAKKAR Advocate High Court 401/402, Sainath House, B.P.S. Cross Road No. 1, Near Sharon School, Mulund (West), Mumbai - 400 080

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) EXECUTION APPLICATION NO. 08 OF 2024 IN R. A. E Suit No. 133 OF 2006

Vasanji Kuvjerji Chhedra (Since Deceased, Now deleted) Aged 72 years, occ: Business, through C. A. Of Lalit Vasanji Chhedra, Indian Inhabitant of Mumbai, residing at 3/14, Nityanand Nagar, 25/27, Sahar Road, Andheri (East), Mumbai-400069 1(a). Mrs. Tarulata w/o, Shantilal Shah, married daughter, aged 54 years, residing at 2nd Floor, Panchshil Bldg, Opp. Sion Hospital, Mumbai-400 037. 1 (b). Mrs. Kusum w/o, Keshraji Dhedra, aged 52 years, residing at 28, saubhagya House, S. B. Marg, Opp. Mahim Station, Mahim (W), Mumbai 400016 1 (c). Mr. Lalit s/o. vasanji Chhedra, aged 48 Yrs, Occ: Business, residing at 3/14, Nityanand Nagar, 25/27, Sahar Road, Andheri (E), Mumbai-400069. 1(d). Mr. Sunil s/o. Vasanji Chhedra, 108, Krishna Arsha CHS. Ltd., Swami Vivekanand Nagar, M. B. State Virar (w), Dist. Palghar ...Plaintiffs Versus

1) Smt. Pradevi Vishwanath Dube Age 65 Years, Occ: Housewife, Age 60 years, Occ: Business, Shop No. 2, Vasanji Kuvjerji Chhedra Chawl (Marwadi Chawl), Kaju Wadi, Chakala, Andheri (E), Mumbai-400 093. 2) Shantilal Dharsi Gala Aged: unknown, Occ: Unknown, Shop No.2, Marwadi Chawl (Vasanji Kuvjerji Chhedra Chawl), Kaju wadi, Chakala, Andheri (E), Mumbai-400 093. ...Defendants To.

The Defendants abovenamed, WHEREAS, the Plaintiff abovenamed has instituted the Execution application against the Defendants praying therein that be pleased to issue warrant of possession against the Defendant abovenamed at the suit premises and order him to deliver the vacant and peaceful possession of the suit premises in respect of shop No 2 situated on the ground floor 08, Marwadi chawl (vasanji kuvjerji chhedra chawl) Kaju wadi, chakala, Andheri (East) Mumbai - 400093. The suit Premises admeasures 16 X 10. You are hereby warned to appear before the Hon'ble Judge presiding in Court Room No. 36, 6th Floor, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai -400 051 in person or by Pleader duly instructed on 21st April, 2025 at 02.45 PM. to show cause against the application, failing wherein, the said application will be heard and determined Ex-parte. You may obtain the copy of the said Execution Application from the Court Room No. 36 of this Hon'ble Court. Given the Seal of this Hon'ble Court, this 10th day of March, 2025

Dated: 03/04/2025 Place: Mumbai. (R. K. Kulkarni) Additional Registrar 03 APR 2025

IN THE DEBTS RECOVERY TRIBUNAL NO.2 ORIGINAL APPLICATION NO. 783 OF 2023

Bank Of BarodaApplicant Versus UNITY MOTOR BODY & OrsDefendants

Whereas O.A. No. 783 of 2023 was listed before Hon'ble Presiding officer on 31.10.2023 Whereas this Hon'ble Tribunal is pleased to issue Summons/Notice on the said application under Section 19(4) of the Act. (OA) filed against you for recovery of debts of Rs.2,80,46,786.42/- (application along with copies of documents etc., annexed).

Whereas the service of summons could not be affected in ordinary manner and whereas the application for substituted service has been allowed by this Hon'ble Tribunal. In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under- (i) To show cause within 30 (thirty) days of service of summons as to why relief prayed for should not be granted. (ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under Serial Number 3A of the original Application; (iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under Serial Number 3A of the Original Application, pending hearing and disposal of the application for attachment of the properties. (iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such users

You are also directed to file the written statement with a copy thereof finished to the applicant and to appear before Registrar on 27/06/2025 at 11:00 Am failing which the application shall be heard and decided in your absence Given under my hand and the seal of this Tribunal on this 29th Day of Nov, 2024 Sd/- Registrar Mumbai DRT No.2 NAME AND ADDRESS OF THE DEFENDANT ATMARAM LAXMAN SUSVIRKAR, Flat No.505, K K Tower CHS Ltd., Parel, Mumbai - 400 012.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION PETITION NO. TP/4815 OF 2024

Petition for Probate of the last Will and Testament dated 24th day of July, 2012 of Sunanda Parshuram Shah, Hindu, Indian Inhabitant of Mumbai, a Widow, Occupation: Household, who was residing at the time of her death at 31, 2nd Floor Corner Chamber, Gopi Tank Road, S. Park Road No. 5, Mahim Mumbai-400016Deceased Ramesh Harishchandra Pawar Age about 53 years, Hindu, Indian, Inhabitant of Mumbai, Occupation: Self Employed residing at Plot No. 34/1, Opp Darga, Sector-1, Ghansoli, Navi Mumbai, Thee-400701, being the sole executor named in the last Will and Testament of the deceased abovenamed Petitioner

CITATION To, 1. All Concerned. If you claim to have any interest in the estate of the abovenamed Deceased you are hereby cited to come and see the proceedings before the grant of Probate.

In case you intend to oppose the grant of Probate, you should file in the office of the prothonotary and Senior Master a caveat within 14 days from the service of this citation upon you. You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees. WITNESS SHRI ALOK ARADHE, Chief Justice of Bombay aforesaid, this 7th day of April, 2025

For Prothonotary and Senior Master, Sd/- SEALER AJAY SHIVMURAT JAISWAL Advocate for Petitioner This 8th day of April, 2025

FORM NO. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013 an application is proposed to be made to the Registrar of Companies, Mumbai, Maharashtra that M/s Hicool Electronic Industries (Firm Reg. No. BA 62788) may be registered under Part I of Chapter XXI of the Companies Act 2013 as a company limited by shares. 2. The principal objects of the company are as follows :- Manufacturing including production and processing and fabrication and assembling, repairing, alternation, buying, importing, marketing, selling and exporting and otherwise dealing in all electronic appliances and all types of electrical components for appliance / products. 3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Plot No A 104, TTC Industrial Area, MIDC Khairne, Navi Mumbai 400710, Maharashtra, India. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-12050, within Twenty One days from the date of publication of this notice, with a copy to the proposed Company at its registered office mentioned above. Dated this 11th day of April, 2025 Name of the Applicant For Hicool Electronic Industries Chetan Doshi Partner

POSSESSION NOTICE (for immovable property)

Whereas, The Authorized Officer of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 21/05/2021 calling upon the Borrower(s) RAJENDRA MHAMUNKAR AND SAKSHI R. MHAMUNKAR to repay the amount mentioned in the Notice being Rs. 19,73,083.73 (Rupees Nineteen Lakhs Seventy Three Thousands Eighty Three And Seven Three Paise Only) against Loan Account No. R004XXXI (Earlier Loan Account No. HLLHTN00349724 of IHFL) as on 18.05.2021 and interest thereon within 60 days from the date of receipt of the said Notice. Further the IHFL has assigned all its rights, title and interest of the above loan account in favor of Indiabulls Asset Reconstruction Company Ltd. as Trustee of Indiabulls ARC-XXXI Trust by way of an Assignment Agreement dated 21.08.2023.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07.04.2025.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indiabulls Asset Reconstruction Company Ltd. for an amount of Rs. 19,73,083.73 (Rupees Nineteen Lakhs Seventy Three Thousands Eighty Three And Seven Three Paise Only) as on 18.05.2021 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

SITUATED AT SURVEY NO. 123/1, FLAT 206, FLOOR - II, BUILDING NAME - ERVINA, HAVING CARPET AREA, ADMEASURING OF 55.20 SQ. METRES, EQUIVALENT TO 270.28 SQ. FEETS, OPPOSITE OF KALYAN SHILL ROAD, DOMBIVALI EAST, THANE, WITHIN THE LIMITS OF THANE MUNICIPAL CORPORATION. Sd/- Authorised Officer Indiabulls Asset Reconstruction Company Ltd. Trustee on Behalf Indiabulls ARC- XXXI Date : 07.04.2025 Place: THANE

IN THE COURT OF SMALL CAUSES AT MUMBAI (BANDRA BRANCH) R.A.E. SUIT No. 310 of 2024

Sea Star Co-operative Housing Society Ltd.) A Co-Operative Housing Society duly Registered under the) Provisions of Maharashtra Co-operative Societies Act, 1960 and) is having its office at Balraj Sahni Marg, Juhu, Mumbai-400 049.) Through it Authorised Representative) ...Plaintiff Mr. Amit Pradeep Mishra)

VERSUS 1) Mis Anand Enterprises) A Partnership Firm having its address at Case D-coir, Catholic Co-operative Housing Society Ltd, Wadala, Mumbai - 400 003.) 2) Smt. Kumudini Shashikant) Age: Adult Occ: (Not known) having her address) at Case D-coir, Catholic Co-operative Housing Society Ltd, Wadala, Mumbai - 400 003.) 3. Mr. Sanjay Pravin Vora) Age: About 53 Years Occ: Business Residing at Flat no. 302) and 402, 3rd floor, Sea Star Co-operative Housing Society Ltd,) Balraj Sahni Marg, Juhu, Mumbai-400 049) 4. Mrs. Kajal Jayesh Shah) Age: Adult Occ: not known residing) at Flat No. 701, 7th floor, Sweetambar - Building, JVPD,) N.S. Road no.5 (Extn) Mumbai - 400 049.) ...Defendants To.

The Defendant No. 1 and 2 abovenamed, Whereas the Plaintiffs abovenamed have instituted the suit against the Defendants praying therein that the Defendants be ordered and directed to quit, vacate and deliver, quiet, vacant and peaceful possession of the suit premises i.e. Room no. G-1 on the ground floor of Sea Star Co-operative Housing Society Ltd, admeasuring about 315 sq. ft., C.T.S. 514, Balraj Sahni marg, Juhu, Mumbai-400049 and for such other and further reliefs.

You are hereby summoned to file your Written Statement within 30 days from service of summons and to appear before the Hon'ble Judge Presiding in Court Room No. 32, 08th Floor, Court of Small Causes, Anant Kanekar Marg, Bhaskar Building, Bandra (East), Mumbai 400 051 in person or by who shall be accompanied by some other person able to answer all such questions on 06th May, 2025 at 2.45 PM, and appear before the Court Room No. 32 to answer the above named Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you will bring with you or send by your pleader, any documents on which you intend to rely in support of your defence and you are hereby required to take notice that in default of filing written statement, or your appearance on the day before mentioned, the suit will be heard and determined in your absence.

You may obtain the copy of said Plaintiff from Court Room No. 32 of this court. Given under the Seal of Court, this 05th day of March, 2025. Sd/- (R. K. Kulkarni) Additional Registrar Date: 11/04/2025